

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 163/MP/2019

Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for adjudication of disputes which have arisen on account of the incorrect billing of PoC charges by the Respondents on the Petitioner.

Petitioner : DNH Power Distribution Corporation Limited

Respondent : Power Grid Corporation of India Limited and Anr.

Date of Hearing : 20.8.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Parties Present : Ms. Swapna Seshadri, Advocate, DNH Power Distribution

Record of Proceedings

Learned counsel for the Petitioner submitted that the Petitioner, DNH Power Distribution Corporation Limited, has filed the present Petition seeking, *inter alia*, to challenge the abnormal increase in the PoC charges for the Petitioner due to anomalies in billing of the PoC by PGCIL. Learned counsel submitted that earlier the power flow for DNH system was through Gujarat region i.e Navasari to Magarwada to Kala. Meanwhile, in order to meet the requirement of Maharashtra system, PGCIL erected new 765 kV transmission line from Kudus to Kala. However, contrary to the plan, Maharashtra system could not develop its 220 kV downstream transmission system from Kudus, Such failure by Maharashtra system has resulted into non-usage of transmission system built for Maharashtra. Learned counsel submitted that after commissioning of the Kudus-Kala transmission line, the flow for DNH system changed from 765 kV Aurangabad to Padghe, from Padghe to Kudus and Kudus to Kala. This change in flow for DNH system has resulted in the hike in POC charges on the Petitioner for no fault/intentional usage by it.

2. Learned counsel for the Petitioner sought permission to implead Maharashtra State Electricity Transmission Company Limited (MSETCL) as party to the Petition. Request was allowed by the Commission.

3. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents. The Commission directed the Petitioner to implead MSETCL as party to the Petition and file the revised memo of parties by 28.8.2019.



4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents including MSETCL immediately. The Respondents were directed to file their replies by 20.9.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 30.9.2019. The Commission directed that due date of filing of replies and/or rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**sd/-
(T.D.Pant)
Deputy Chief (Law)**

